

PART-V**NOTIFICATION****NO.AS/LEG-18/Bill/NTCP-6/2026/297****Dated Kohima, the 1st September, 2026.**

The Nagaland Town and Country Planning (Sixth Amendment) Bill, 2026 together with the Statement of Objects and Reasons and the Financial Memorandum which was introduced in the Nagaland Legislative Assembly on Tuesday, the 1st September, 2026, is published for general information as required under Rule 72 of the Rules of Procedure and Conduct of Business in the Nagaland Legislative Assembly.

Sd/-**KHRUOHITUONUO RIO**

Secretary

Nagaland Legislative Assembly

Secretariat: Kohima

**THE NAGALAND TOWN AND COUNTRY PLANNING,
(SIXTH AMENDMENT) BILL, 2026****A
BILL**

further to amend the Nagaland Town and Country Planning Act, 1966.

Whereas it is expedient to further amend the Nagaland Town and Country Planning Act, 1966 for the purpose of compliance reduction and deregulation initiatives undertaken by the Government and to align with the State's regulatory framework under identified Priority Areas for improving the business ecosystem in the State of Nagaland.

And whereas it is necessary to ensure that the existing Master Plan and development control regulations remains operative until the New Master Plan is notified and brought into force, thereby reducing administrative bottlenecks and for continuity in development administration.

Be it enacted by the Nagaland Legislative Assembly in the Seventy Sixth Year of the Republic of India as follows-

1. (1) This Act may be called the Nagaland Town and Country Planning (Sixth Amendment) Act, 2026.
- (2) It shall extend to the whole of Nagaland.
- (3) It shall come into force from such date as the State Government may by notification in the Official Gazette appoint.
2. In Section 13A for sub section (1) & (2), the following shall be substituted, namely -
 1. Notwithstanding anything contained elsewhere in this Act, where the State Government has initiated the preparation or revision of a Master Plan for any area, the existing Master Plan, zoning regulations and development control provisions applicable to such area shall continue to remain in force until the new Master Plan comes into operation.
 2. During the period referred to in sub-section (1), the competent authority may continue to grant permissions for development, redevelopment, construction, or change of land use in accordance with the provisions of the existing Master Plan and such amendments, relaxations, or liberalizations as may be notified by the State Government from time to time.

3. The State Government may, by notification, prescribe the manner, conditions, and time limits for processing and granting permissions during the preparation or revision of a Master Plan.
4. The Notification under section (1) shall contain a clear description of the boundaries of the areas to which the restriction applies.

Explanation:- for the purpose of this section, the area specified in the notification shall, as far as practicable, correspond to the area proposed in the draft Master Plan and shall not be extended beyond such area except for recorded reasons approved by the State Government.

STATEMENT OF OBJECTS AND REASONS

1. To ensure the existing Master Plan, zoning regulations and development control provisions applicable to such areas shall continue to remain until the New Master Plan comes into operation.
2. Mandates to grant permissions for development, redevelopment, construction or change of land use with the provision of the existing Master Plan as may be notified by the State Government.
3. To prescribe the manner, conditions and time limits for processing and permissions during the preparation or revision of a Master Plan.
4. To impose clear description of the boundaries of the areas to which the restriction applies.
5. The Nagaland Town and Country Planning (Sixth Amendment) Bill 2026 is hereby introduced in the floor of the Nagaland Legislative Assembly.

Kohima the 28th August 2026

Sd/-
Dr. NEIPHIU RIO
Hon'ble Chief Minister, Nagaland
&
Minister-in-Charge of Urban Development Department

**THE NAGALAND TOWN & COUNTRY PLANNING (SIXTH AMENDMENT) BILL
2026**

MEMORANDUM OF DELEGATED LEGISLATION

The Nagaland Town & Country Planning (Sixth Amendment) Bill 2026 delegated the Power to the State Government to make Rules.

The Rules made therein shall be laid before the Nagaland Legislative Assembly and shall be subject to the scrutiny of the House. Delegation of Power is normal nature.

Kohima the 28th August 2026

**Sd/-
Dr. NEIPHIU RIO
Hon'ble Chief Minister, Nagaland
&
Minister-in-Charge of Urban Development Department**

FINANCIAL MEMORANDUM

The provisions in 'The Nagaland Town & Country Planning (Sixth Amendment) Bill 2026' do not involve any recurring or non-recurring expenditure from the Consolidated Fund of the State. Hence, this is not a Money Bill or Financial Bill.

Kohima the 28th August 2026

**Sd/-
Dr. NEIPHIU RIO
Hon'ble Chief Minister, Nagaland
&
Minister-in-Charge of Urban Development Department**